

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7266/2022
(Arising out of impugned final judgment and order dated 17-11-2021
in CRLA No. 1706/2004 passed by the High Court of Judicature at
Allahabad)

BIHARI

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 101053/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 101054/2022 - EXEMPTION FROM FILING O.T.)

Date : 28-02-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Saurabh Sachan, Adv.
Mr. Amit Singh, Adv.
Mr. Aviral Kashyap, AOR

For Respondent(s) Mr. Divyanshu Sahay, Adv.
Mr. Anil Kumar Sinha, Adv.
Mr. Kirti Vardhan Singh, Adv.
Mr. Abhishek Misra, Adv.
Mrs. Rachna Gupta, AOR

Dr. Vinod Kumar Tewari, AOR
Mr. Saurabh Pandey, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tewari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Bhoopesh Pandey, Adv.
Ms. Archana Pandey, Adv.
Surabhi Pandey, Adv.
Mr. Shivam Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. At the request of the learned counsel for the respondent(s),
four weeks' time is granted for filing additional documents.
2. List after four weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)